

**MC No. 630/19**  
**Avantika Vs. Ankur Mahajan & Ors.**  
**PS Kirti Nagar**

25.06.2020

**This is an application u/s 19 of Domestic Violence Act.**

Present: Ld. APP for the State

Respondent No. 2 Sushma Mahajan in person

Ahlmad of Mahila Court in person

In the view of the Court it would be in fitness of things as well as in interest of justice if matter be heard by concerned Court as matter pertains to Domestic Violence Act. Therefore, present miscellaneous application be sent to concerned Mahila Court. As Ahlmad of the concerned Court is present, Ahlmad of this Court is directed to handover miscellaneous application to Ahlmad of Mahila Court complete in all respect to be put up before Mahila Court. **Ahlmad of concerned Mahila Court is directed to bring the matter into notice of concerned Ld. MM Mahila Court immediately.** Ahlmad of concerned Mahila Court is directed to put up aforesaid matter in the notice of concerned Ld. MM today itself.

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

CC No.  
PS Rajouri Garden  
Kashmira Vs. Kapil & Ors.

25.06.2020

**This is an application u/s 156 (3) CrPC.**

Present: Ld. Counsel for the complainant

As present application is filed u/s 156 (3) CrPC, therefore,  
matter be transferred to concerned Court for 29.06.2020.

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

**FIR No. 0389/2020**  
**PS Mayapuri**  
**State Vs. Abdul Aziz**  
**U/s 25 Arms Act**

25.06.2020

**This is an application for bail moved on behalf of accused Abdul Aziz.**

Present: Ld. APP for the State  
Ld. Counsel Sh. Rashid Khan for the applicant / accused.  
Submissions heard.

Reply of IO perused. As per reply, accused was found in possession of katta.

Considering the fact that recovery has been effected and accused is not required for interrogation purpose, therefore, in the view of Court, no purpose would be served by keeping the accused in JC. Considering aforesaid circumstances, accused is admitted to bail on furnishing of Bail Bonds in the sum of Rs.15,000/- with one surety in the like amount.

Application disposed off accordingly.

**Copy of the order be given dasti to the Ld. Counsel for applicant / accused.**

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

Received copy  
R. I. Khan  
25/06/2020

**FIR No. 419/2020  
PS Paschim Vihar East  
State Vs. Mohd. Asif  
U/s 356/379 IPC**

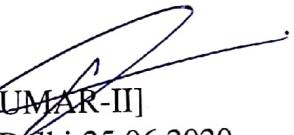
25.06.2020

**This is an application for release of Jamatalashi articles.**

Present: Ld. APP for the State

Reply of Jamatalashi application be called from IO for  
27.06.2020. Ld. Counsel was informed telephonically regarding NDOH.

**Copy of application be sent to the IO.**

  
[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

**e-FIR No. 034165/19  
PS Kirti Nagar  
State Vs. Unknown  
U/s 379 IPC**

25.06.2020

**This is an application for release of vehicle No. DL1RV-5949.**

Present: Ld. APP for the State

IO / SHO is directed to file reply of aforesaid application for 27.06.2020. Ld. Counsel was informed telephonically regarding the NDOH.

**Copy of application be sent to the IO.**

  
[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

**e-FIR No. 000048/2020**  
**PS Anand Parbat**  
**State Vs. Anuj @ Alok @ Babbu**  
**U/s 379/411 IPC**

25.06.2020

**Present chargesheet was filed before the concerned Duty  
MM.**

**File taken up today in this Court today itself.**

Present: Ld. APP for the State

**Chargesheet be checked and registered, as per rules.**

Put up for consideration on **25.08.2020**.

  
[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:25.06.2020

FIR No. 01094/2020  
PS Paschim Vihar West  
U/s 379 IPC

25.06.2020

**This is an application for release of vehicle bearing registration No. DL8SBV-2224.**

Present: Ld. APP for the State

Applicant Smt. Murti Devi in person

Reply filed by the IO. As per reply, State has no objection in releasing the vehicle.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number DL8SBV-2224 be released to the applicant on furnishing **Indemnity Bond in the sum of Rs.20,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

**Copy of this order be given dasti to applicant.**

Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020



**FIR No. 447/17  
PS Nangloi**

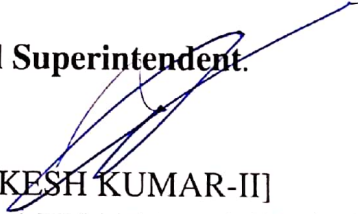
25.06.2020

Present: Ld. APP for the State

Release warrant issued against accused received back under signature of Deputy Superintendent by stating that one of the Section is mismatch.

Bail Bond perused. **Accused is directed to be released as per Section mentioned in release warrant irrespective of Sections mentioned in custody warrant.**

**Copy of this order be sent to Jail Superintendent.**

  
[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020



e-FIR No. 013008/2020  
PS Hari Nagar  
U/s 379 IPC

25.06.2020

**This is an application for release of vehicle bearing registration No. DL4CNA-1773.**

Present: Ld. APP for the State

Sh. Suraj Prakash Sapra, husband of registered owner with Ld. Counsel Sh. Sahil Sharma

Reply filed by the IO. As per reply, State has no objection in releasing the vehicle.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number DL4CNA-1773 be released to the applicant on furnishing **Indemnity Bond in the sum of Rs.50,000/-**. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

**Copy of this order be given dasti to applicant.**

Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

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Sahil  
Sharma  
25/6/20



FIR No. 178/2020  
PS Paschim Vihar West  
U/s 188 IPC

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25.06.2020

**This is an application for release of vehicle bearing registration No. DL1RTB-3509.**

Present: Ld. APP for the State

Applicant Sh. Dhananjay with Ld. Counsel Sh. K.N. Joshi.

Reply filed by the IO. As per reply, State has no objection in releasing the vehicle.

In view of the directions given by the Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** and Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014**, the vehicle in question bearing registration number DL1RTB-3509 be released to the applicant on furnishing Indemnity Bond in the sum of Rs.50,000/-. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet.

**Copy of this order be given dasti to applicant.**

Copy of this order be sent to the SHO concerned for compliance.

[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:25.06.2020

Order received  
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T.K. J.M.

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**FIR No. 682/2020**  
**PS Nangloi**  
**State Vs. Sarita**  
**U/s 380/411/34 IPC**

25.06.2020

**This is an application for bail moved on behalf of accused Sarita.**

Present: Ld. APP for the State  
Ld. Counsel Sh. Deepak Kumar Malik on behalf of applicant / accused.

Reply of IO filed. Perused.

Ld. Counsel submitted that accused has been falsely implicated and no purpose would be served by keeping the accused in JC.

Report filed by IO shows that accused has been involved in several other offences. It is further contained in reply that gold and silver were received from the locker which was kept by accused after theft and accused is required to be arrested in other case. However, detail of case in which interrogation to be done is not mentioned. But considering the gravity of offence as well as previous involvement of accused, therefore, Court is not inclined to grant bail.

Bail application stands dismissed.

**Copy of the order be given dasti to the Ld. Counsel.**

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

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**FIR No. 659/2020  
PS Nihal Vihar  
State Vs. Vinay**

25.06.2020

**This is an application for bail moved on behalf of accused  
Vinay.**

Present: Ld. APP for the State

Ld. Counsel Sh. Ajay Anand for accused / applicant.

IO W/SI Manisha in person

IO submitted that in the case in hand Section 354/354A IPC  
and Section 8 of POCSO Act has been also invoked.

In view of aforesaid submission by the IO, this Court is of  
view that this Court has no jurisdiction to entertain bail application as  
POCSO Act is also invoked. Therefore, present bail application stands  
dismissed for want of jurisdiction.

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

(V)

**FIR No. 225/2020  
PS Punjabi Bagh  
State Vs. Anil Kumar Sharma**

25.06.2020

**This is an application for release of vehicle on superdari.**

Present: Ld. APP for the State

None for applicant.

Perusal of file shows that applicant has not been appearing for last 04 dates of hearing. Therefore, application stands dismissed for want of prosecution.

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

(V)

**FIR No. 141/2020**  
**PS Ranhola**  
**State Vs. Devender @ Parvesh @ Vikas**  
**U/s 25/54/59 Arms Act**

25.06.2020

**This is an application for calling status report from Jail Superintendent as accused not released from Jail.**

Present: Ld. APP for the State

Proxy counsel for applicant

Report from Jail Superintendent received. As per the report, accused is in JC in some other case i.e. FIR No. 006076/2020 d/s 379/411/34 IPC PS Hari Nagar.

Application disposed off accordingly.

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

(7)

**Ct. Case**  
**PS Khyala**  
**Ranbir Singh Vs. Sarabjeet Singh Bedi & Ors.**

25.06.2020

**This is an application u/s 156 (3) CrPC read with Section 200 CrPC filed on behalf of applicant.**

Present: Ld. Counsel Sh. P.K. Chaudhary for applicant

Let ATR be called from concerned police station. SHO is directed to file ATR / status report whether FIR in this case has been registered, for NDOH.

Put up on 29.06.2020.

**Copy of the order be provided dasti to Ld. Counsel.**

Copy Received.  
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25/6/20

  
[RAKESH KUMAR-II]  
Duty MM(West)/LHC/Delhi:25.06.2020

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FIR No. 311/2020  
PS Mundka  
State Vs. Dharmender  
U/s 171/419/420/471/482 IPC

25.06.2020

**This is an application for bail moved on behalf of accused  
Dharmender.**

Present: Ld. APP for the State  
Ld. Counsel for applicant  
Reply filed.

At request, be put up on 29.06.2020.

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi.25.06.2020

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Challan No.  
Circle: KMC  
State Vs. DL8SCF-1328

25.06.2020

**This is an application for grant of permission to contest challan and release of vehicle on superdari on behalf of applicant / registered owner.**

Present: Ld. APP for the State

Ld. Counsel Sh. A.K. Sharma for applicant

Accused / violator is absent and application is filed for contesting the challan as well as release of vehicle on superdari. Neither affidavit of violator nor Vakalatnama filed by Ld. Counsel. Court is unable to appreciate on which ground accused / violator opted to contest the challan as grounds for contesting challan is also not mentioned in application. Even copy of challan filed is not legible. Ld. Counsel is directed to ensure the presence of registered owner / violator for 10.07.2020.

Put up on 10.07.2020.

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

(V)

**e-FIR No. 000048/2020**  
**PS Anand Parbat**  
**State Vs. Anuj @ Alok @ Babbu**  
**U/s 379/411 IPC**

25.06.2020

**Present chargesheet was filed before the concerned Duty  
MM.**

**File taken up today in this Court today itself.**

Present: Ld. APP for the State

**Chargesheet be checked and registered, as per rules.**

Put up for consideration on **25.08.2020**.

  
[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:25.06.2020

**FIR No. 16/2020**  
**PS Anand Parbat**  
**State Vs. Mahesh Pandey & Ors.**  
**U/s 498A/304B/34 IPC**

25.06.2020


**Present chargesheet was filed before the concerned Duty  
MM.**

**File taken up today in this Court today itself.**

Present: Ld. APP for the State

**Chargesheet be checked and registered, as per rules.**

Put up for consideration on 20.08.2020.

  
[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

**FIR No. 25/2020  
PS Anand Parbat  
State Vs. Vikram Saini etc.  
U/s 302/364/120B IPC**

25.06.2020

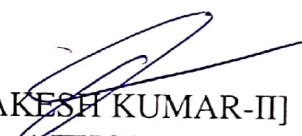
**Present chargesheet was filed before the concerned Duty  
MM.**

**File taken up today in this Court today itself.**

Present: Ld. APP for the State

**Chargesheet be checked and registered, as per rules.**

Put up for consideration on 20.08.2020.

  
[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

**FIR No. 256/19  
PS Anand Parbat  
State Vs. Sonu Kumar & Anr.  
U/s 354/376 IPC**

25.06.2020

**Present chargesheet was filed before the concerned Duty  
MM.**

**File taken up today in this Court today itself.**

Present: Ld. APP for the State

**Chargesheet be checked and registered, as per rules.**

Put up for consideration on 04.09.2020.



[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

**FIR No. 2/2020  
PS Janak Puri Metro  
State Vs. Amit Kumar  
U/s 379/511 IPC**

25.06.2020

**Present chargesheet was filed before the concerned Duty  
MM.**

**File taken up today in this Court today itself.**

Present: Ld. APP for the State

**Chargesheet be checked and registered, as per rules.**

Put up for consideration on 22.08.2020.

  
[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

**FIR No. 314/19**  
**PS Anand Parbat**  
**State Vs. Kamal Nayak & Anr.**  
**U/s 302/307/324/341/34 IPC**

25.06.2020


**Present chargesheet was filed before the concerned Duty  
MM.**

**File taken up today in this Court today itself.**

Present: Ld. APP for the State

**Chargesheet be checked and registered, as per rules.**

Put up for consideration on 24.08.2020.

  
[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

**e-FIR No. 036453/19  
PS Anand Parbat  
State Vs. Ravi @ Kuttan  
U/s 379/411 IPC**

25.06.2020

**Present chargesheet was filed before the concerned Duty  
MM.**

**File taken up today in this Court today itself.**

Present: , Ld. APP for the State

**Chargesheet be checked and registered, as per rules.**

Put up for consideration on 25.08.2020.

  
[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020



**FIR No. 69/20**  
**PS Anand Parbat**  
**State Vs. Arbaz @ Arush & Ors.**  
**U/s 392/397/411/34 IPC**

25.06.2020

**Fresh Chargesheet filed. It be checked and registered.**

Present: Ld. APP for the State

Accused are stated to be in JC.

IO ASI Bhupinder Singh in person

Put up for consideration on **25.08.2020**.



[RAKESH KUMAR-II]

Duty MM(West)/THC/Delhi:25.06.2020

FIR No. 187/2020  
PS Rajouri Garden

25.06.2020

Present: Ld. APP for the State

Reply of Jail Superintendent dated 19.06.2020 perused. Jail Superintendent is directed to verify the address of accused as per direction of Court vide order dated 23.06.2020, for 27.06.2020.

**Copy of this order be sent to Jail Superintendent.**

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi:25.06.2020

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FIR No. 542/19  
PS Nangloi  
State Vs. Abdul Shamshad  
U/s 356/379/411/34 IPC

25.06.2020

**This is an application for bail moved on behalf of accused  
Abdul Shamshad.**

Present: Ld. APP for the State

Ld. Counsel Sh. Javed Akhtar for applicant / accused

Admittedly chargesheet in this case has been filed.

Therefore, present application be listed before concerned Court. Ahlmad  
is directed to send present application to concerned Court for 27.06.2020.

[RAKESH KUMAR-II]  
Duty MM(West)/THC/Delhi: 25.06.2020

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